

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION No. 182/2024/EZ

IN THE MATTER OF:

HAWAApplicants(s)

Versus

State of Arunachal Pradesh & Ors.....Respondents(s)

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Respondent No-02



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION No. 182/2024/EZ



IN THE MATTER OF:

HAWA.....Applicants(s)

Versus

State of Arunachal Pradesh & Ors.....Respondents(s)

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2, ARUNACHAL PRADESH
STATE POLLUTION CONTROL BOARD IN COMPLIANCE OF ORDER
DATED 20.05.2025**

1. I, Mrs. Koj Rinya, IFS daughter of Late Koj Tajang, aged about 45 years working as Member Secretary, Arunachal Pradesh State Pollution Control Board, and I am duly authorized by competent authority to make this reply on behalf of the Respondent No-02, Arunachal Pradesh State Pollution Control Board, and here by solemnly state and affirm as follows.
2. That I have gone through the order dated 20/05/2025 passed by Hon'ble NGT and understood the contents there in. I have been duly authorized by the competent authority to swear this affidavit on behalf of Respondent No-02. Further, it is stated that I have gone through the relevant files and records.
3. The present Affidavit is being filed in pursuance and compliance of the direction issued by this Hon'ble Tribunal in its order dated 20.05.2025 whereby, the replies are as below:

Reply on Merits:

The HNGT at Para 3 has granted the Learned Counsel for State Pollution Control Board three weeks time to file Action Taken Report in the matter. In compliance to above, the Action Taken Report (ATR) is as below:


Executive Magistrate
 Law, Legislative & Justice Deptt
 Civil Secretariat Itanagar
 Arunachal Pradesh


Member Secretary
 APSPCB, Nig.



1. The team of Arunachal Pradesh State Pollution Control inspected the following Stone Crusher units 1. M/s Karma Traders, Shersing Baw, Rupa, 2. M/s Firong Traders, Lingbhaktang village, Rupa, 3. M/s Sange Stone Crusher, Rupa and 4. M/s Thongun Stone Crusher, Rupa on 04/06/2025 as per the office order vide no. APSPCB-227/OA No.182/2024/EZ/1083-87 dated 29/05/2025 and found few violations of Environment Norms and Laws.

The inspection report is marked and enclosed as **ANNEXURE-A**.

2. Subsequently, the APSPCB has issued directions under section-31A of Air (Prevention and Control of Pollution) Act, 1981 with a request to the District Administration to seal the units till all recommendations made by inspection team are complied with.

The Direction for closure of the units is marked and enclosed as **ANNEXURE-B**.

3. The Additional Deputy Commissioner, Rupa, West Kameng District has issued a order vide No.RJ-01/2018 dated Rupa the 19th June,2025 and formed a committee comprising of Extra Assistant Commissioner, Rupa, Assistant Mineral Development Officer, Rupa and Officer In-charge, Rupa Police Station.

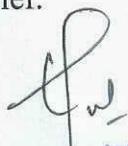
The Committee conducted inspection and sealed the 3 (three) nos. of stone crusher units given below on 20/06/2025:

1. M/s Karma Traders, Shersing Bawa,Rupa
2. M/s Sange Stone Crusher, Rupa
3. M/s Thongun Stone Crusher Unit, Rupa

As regard to M/s Firong Trader, Lingbaktang, Rupa, the Committee found that the crusher unit was found to be defunct due to removal of Hoper belt.

The order copy and photographs depicting sealing of stone crushers is marked and enclosed as **ANNEXURE-C**.

That the statements made in foregoing paragraphs are true to my knowledge and belief.


Executive Magistrate
 Law Legislative & Justice Deptt
 Civil Secretariat, Rupa
 Arunachal Pradesh


 Member Secretary
 Arunachal Pradesh SPCB

Member Secretary
APSPCB, Nlg.

3



14 TL

VERIFICATION:

I the deponent above named do hereby verified at Naharlagun on this..... day of July, 2025 that the contents of my reply affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and no material has been concealed therefrom.

Member Secretary
Arunachal Pradesh SPCB

**Member Secretary
APSPCB, Nlg.**

Executed before me

Sworn before me

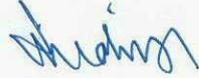
**Executive Magistrate
Law Legislative & Justice Deptt
Civil Secretariat Itanagar
Arunachal Pradesh**

~~303~~
INSPECTION REPORT

ANNEXURE - A

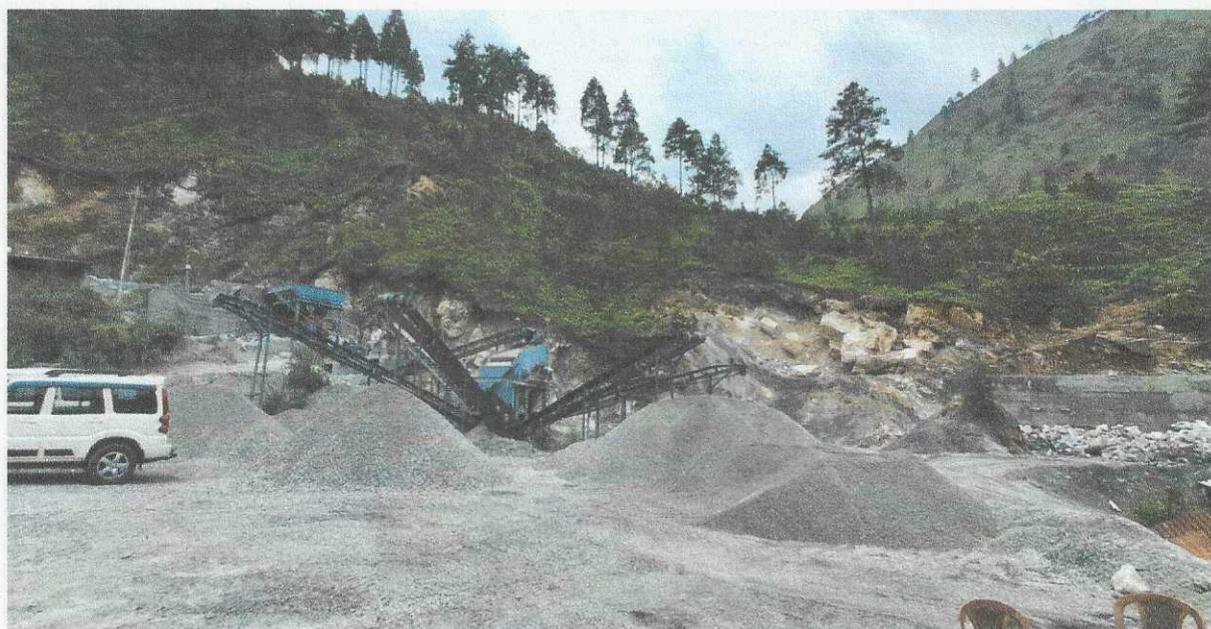
Office Order No. APSPCB-227/OA No.182/2024/EZ/1068-72 dated. 29.05.2025		
Sl. No.	Particulars	Observations
1.	Name & address of the Industry	M/s Karma Traders, Shersing Baw,Rupa, West Kameng District, Arunachal Pradesh
2.	Name of the Proprietor	Shri Sange Karma
3.	Date of Inspection	04.06.2025
4.	Nature of Industry	Stone Crusher
5.	Production capacity	6000 Cum/annum
6.	Whether location of the unit is under Industrial Estate/ Industrial Area /Private Land	Private LPC Land
7.	Status of Consent	Valid upto 21.06.2027
8.	Category of Industry (Red/Orange/Green)	“Orange category” (As per schedule VIII of the Water (Prevention & Control of Pollution) (Amendment) Rules, 2020)
9.	Observations	a) During inspection, the plant was found not in operation. b) The Environment display board was installed. c) Permanent water sprinkler to control dust generated was installed at the top of crushing unit. d) Conveyer belt used for conveying crushed stone was not covered. e) Natural vegetation exists in and around the stone crusher unit. f) House keeping was good.
10.	Recommendations	1. The conveyer belt should be closed with GCI sheet. 2. Personal Protective Equipments (PPE's) should be provided to the workers 3. Regular water sprinkler should be done in the premises. 4. ADC, Rupa is requested to seal the unit till all the above mentioned recommendations are fulfilled.

Name and Signature of inspecting officers :

Sl.No.	Name of officers	Designation	Signature
1.	Shri Jumli Kato	Sc-B	
2.	Shri Dani Mobing	JSA	



Pic. I: Environmental Display Board of M/s Karma Traders (Stone Crusher)



Pic-II : View of M/s Karma Traders (Stone Crusher plant)

Imudikatto Shersing



Pic-3: Water sprinkler connected at the top of Crushing plant unit.



Pic-4: Inspection team

Jumlibatto

Amos

INSPECTION REPORT

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Office Order No. APSPCB-44(i)/2005/MSCI/PAL dated. 29.05.2025

Sl. No.	Particulars	Observations
1.	Name & address of the Industry	M/s Firong Traders Lingbaktang Village, Rupa, West Kameng District, Arunachal Pradesh
2.	Name of the Proprietor	Shri Rinchin Khandu Thongdok
3.	Date of Inspection	04.06.2025
4.	Nature of Industry	Stone Crusher
5.	Production capacity	40 Cum per hour
6.	Whether location of the unit is under Industrial Estate/ Industrial Area /Private Land	Private LPC Land
7.	Status of Consent	Valid upto 03.02.2028
8.	Category of Industry (Red/Orange/Green)	“Orange category” (As per schedule VIII of the Water (Prevention & Control of Pollution) (Amendment) Rules, 2020)
9.	Observations	a) During inspection, the plant was found not in operation. b) The Environment display board was not installed. c) Permanent water sprinkler to control dust generated was not observed at the top of crushing unit. d) Conveyer belt used for conveying crushed stone was not covered. e) Natural vegetation exists in and around the stone crusher unit.
10.	Recommendations	1. The conveyer belt should be closed with GCI sheet. 2. Environment display board should be installed. 3. Permanent water sprinkler should be installed 4. Personal Protective Equipments (PPE's) should be provided to the workers. 5. Regular water sprinkler should be done in the premises. 6. ADC, Rupa is requested to seal the unit till all the above mentioned recommendations are fulfilled.

Name and Signature of inspecting officers :

Sl.No. Name of officers

Designation

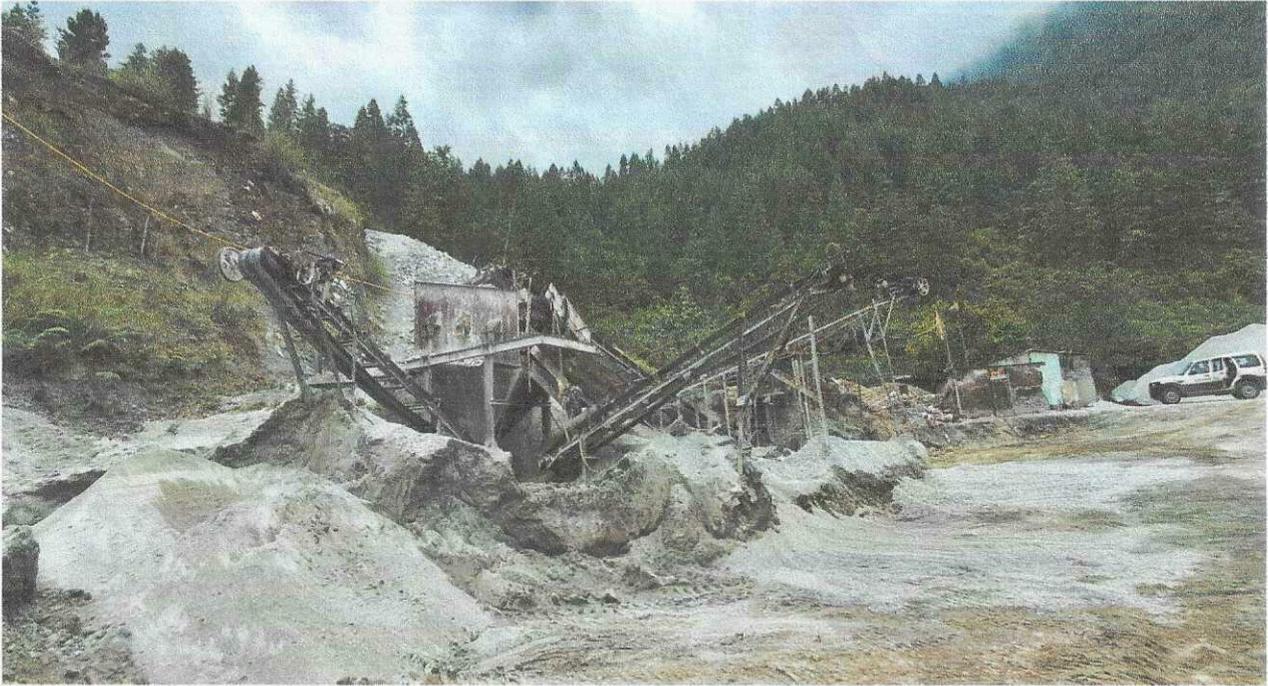
Signature

1. Shri Jumli Kato

Sc-B

2. Shri Dani Mobing

JSA



Pic-1: View of M/s Firong Traders (Stone Crusher Plant)



Pic-2: Inspection Team

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INSPECTION REPORT

308



Office Order No. APSPCB-227/OA No.182/2024/EZ/1073-77 dated. 29.05.2025

Sl. No.	Particulars	Observations
1.	Name & address of the Industry	M/s Sange Stone Crusher Rupa, West Kameng District, Arunachal Pradesh
2.	Name of the Proprietor	Shri Sange Khrieme Dorjee
3.	Date of Inspection	04.06.2025
4.	Nature of Industry	Stone Crusher
5.	Production capacity	24000 Cum/annum
6.	Whether location of the unit is under Industrial Estate/ Industrial Area /Private Land	Private LPC Land
7.	Status of Consent	Valid upto 14.07.2025
8.	Category of Industry (Red/Orange/Green)	“Orange category” (As per schedule VIII of the Water (Prevention & Control of Pollution) (Amendment) Rules, 2020)
9.	Observations	a) During inspection, the plant was found not in operation. b) The Environment display board was installed. c) Permanent water sprinkler to control dust generated was installed at the top of crushing unit. d) Conveyer belt used for conveying crushed stone was not covered. e) Natural vegetation exists in and around the stone crusher unit.
10.	Recommendations	1. The conveyer belt should be closed with GCI sheet. 2. Personal Protective Equipments (PPE's) should be provided to the workers. 3. Regular water sprinkler should be done in the premises. 4. The entire plant area are to be covered with green house bag/CGI sheet so as to avoid dust emission. 5. ADC, Rupa is requested to seal the unit till all the above mentioned recommendations are fulfilled.

Name and Signature of inspecting officers :

Sl.No. Name of officers

Designation

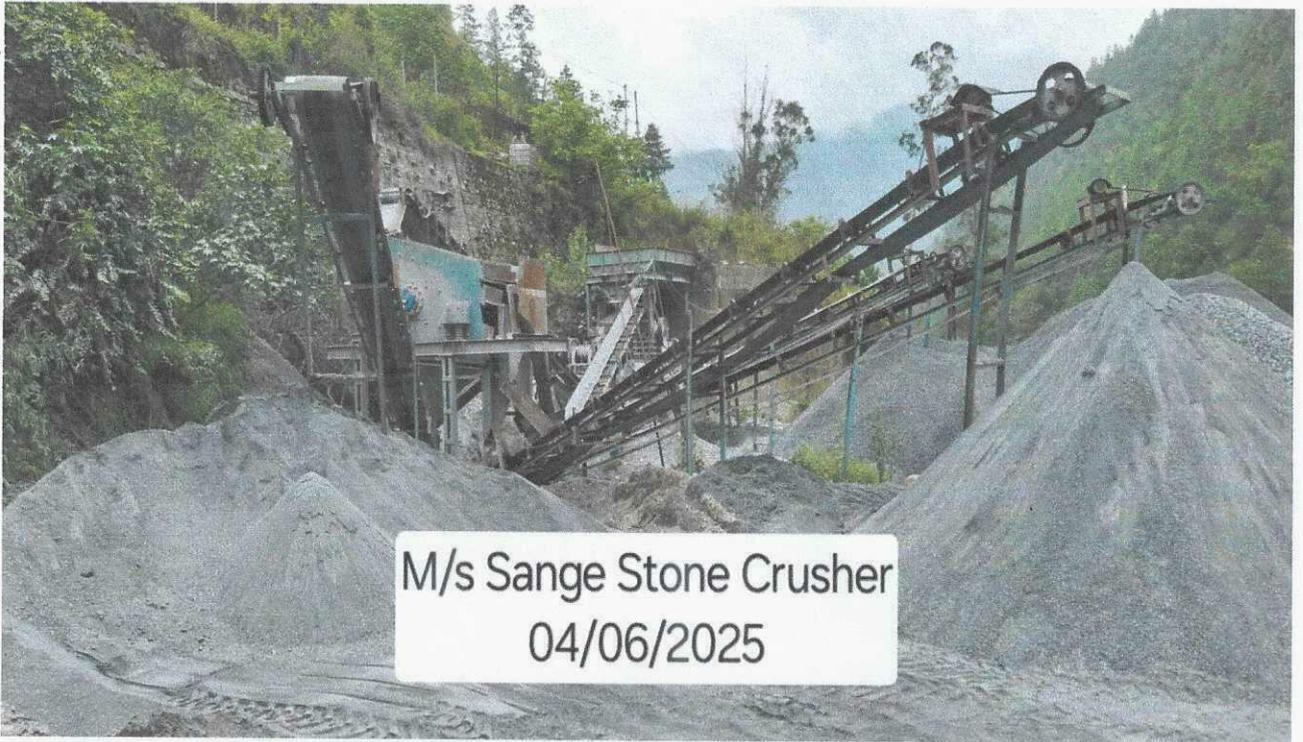
Signature

1. Shri Jumli Kato

Sc-B

2. Shri Dani Mobing

JSA



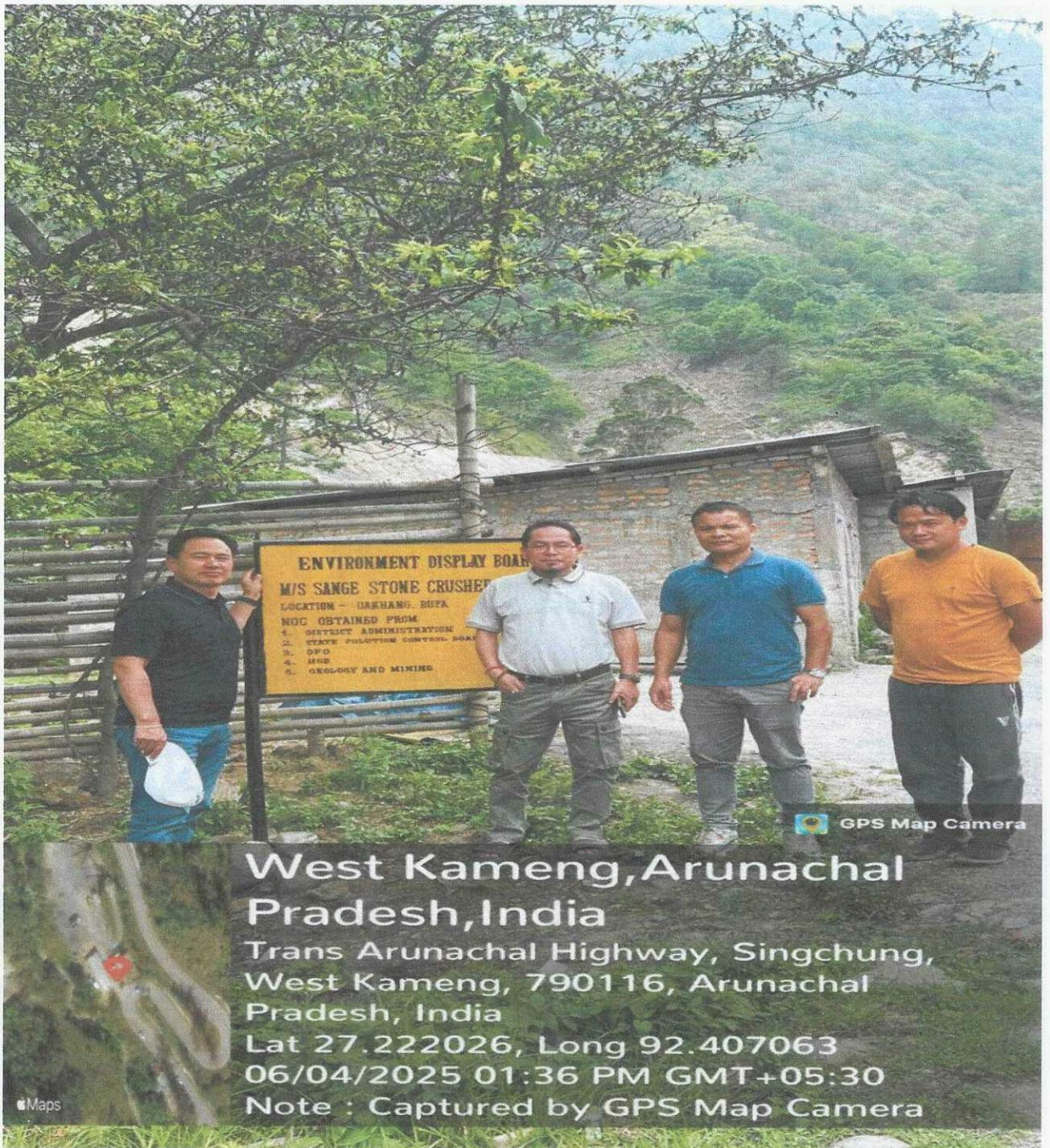
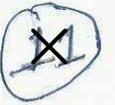
Pic-1: View of M/s Sange Stone Crusher.



Pic-2: Water Sprinkler connected at the crusher plant.

Jurungkates

Shriwari



Pic-3: Inspecting team in front of Environmental Display Board.

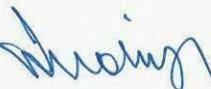
Imulikkatto *[Signature]*

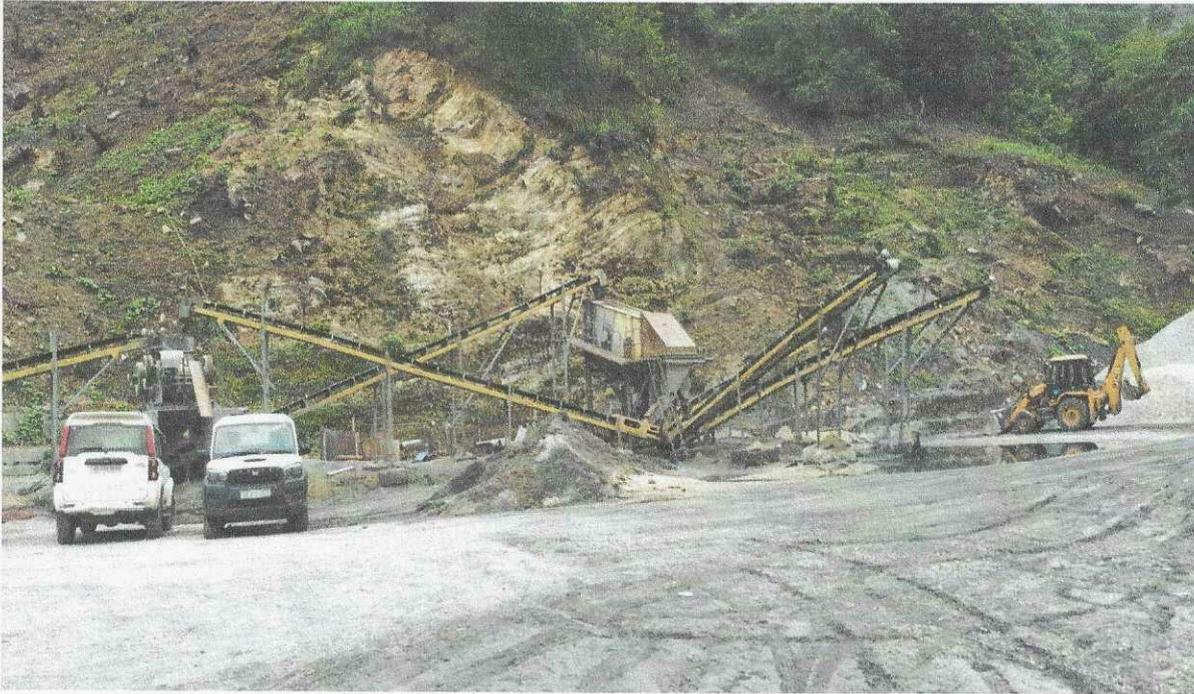
INSPECTION REPORT

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Office Order No. APSPCB-227/OA No.182/2024/EZ/1078-82 dated. 29.05.2025		
Sl. No.	Particulars	Observations
1.	Name & address of the Industry	M/s Thongun Stone Crusher Unit Rupa, West Kameng District, Arunachal Pradesh
2.	Name of the Proprietor	Shri Domdu Thongun
3.	Date of Inspection	04.06.2025
4.	Nature of Industry	Stone Crusher
5.	Production capacity	80 TPH
6.	Whether location of the unit is under Industrial Estate/ Industrial Area /Private Land	Private LPC Land
7.	Status of Consent	Valid upto 22.04.2026
8.	Category of Industry (Red/Orange/Green)	“Orange category” (As per schedule VIII of the Water (Prevention & Control of Pollution) (Amendment) Rules, 2020)
9.	Observations	<ul style="list-style-type: none"> a) During inspection, the plant was found not in operation. b) The Environment display board was installed. c) Permanent water sprinkler to control dust generated was installed at the top of crushing unit. d) Conveyer belt used for conveying crushed stone was not covered. e) Natural vegetation exists in and around the stone crusher unit. f) House keeping was good.
10.	Recommendations	<ul style="list-style-type: none"> 1. The conveyer belt should be closed with GCI sheet. 2. Personal Protective Equipments (PPE's) should be provided to the workers 3. Regular water sprinkler should be done in the premises. 4. ADC, Rupa is requested to seal the unit till all the above mentioned recommendations are fulfilled.

Name and Signature of inspecting officers :

Sl.No.	Name of officers	Designation	Signature
1.	Shri Jumli Kato	Sc-B	
2.	Shri Dani Mobing	JSA	



Pic-1: View of M/s Thongun Stone Crusher Unit



Pic-2 : Water Sprinkler connected at Crusher Plant

Shri *Sundhakar*



Pic-3: Environmental Display Board of M/s Thongun Stone Crusher Unit.

Shri... *J...*

No.APSPCB-227/O.A. No.182/2024/EZ/NGT/1260-62 Date 19/6/2025

To,

Shri Sange Karma (Prop.)
M/s Karma Traders
Shersing Baw, Rupa, District West Kameng,
Arunachal Pradesh

Sub: Directions under Section 31 A of Air (Prevention and control of Pollution) Act, 1981 regarding violation of environmental norms.

WHEREAS, inspection of stone crusher unit was conducted by team of officers of Arunachal Pradesh State Pollution Control Board (APSPCB) on 04/06/2025. The inspection team observed the following:

1. The plant was found not in operation.
2. The environment display board was installed.
3. Permanent water sprinkler to control dust generated was installed.
4. Conveyor belt was not covered.
5. Natural vegetation exists in and around the stone crusher unit.

WHEREAS, stone crusher unit functioning without pollution control measures, pose risk of deterioration of air quality in the area and associated health hazards.

WHEREAS, the inspecting team has made the following recommendations:

1. The Conveyer belt should be closed with CGI sheet.
2. Personal Protective Equipments (PPE's) should be provided to all the workers/staffs.
3. Regular water sprinkling should be done in the premises.

NOW THEREFORE, in view of the above and in exercise of powers under section 31 A of the Air (Prevention and control of Pollution) Act, 1981, following directions are issued for compliance:

1. The unit shall be closed down with stoppage or regulation of supply of electricity, water or any other service with immediate effect till such time the unit complies with the recommendations and pollution control measures.

(Koj Rihya, IFS)
Member Secretary

Member Secretary
APSPCB
Naharlagun

No.APSPCB-227/O.A. No.182/2024/EZ/NGT/1260-62

Date 19/6/2025

Copy to:

1. The Deputy Commissioner, Bomdila, district West Kameng for kind information and request to seal the unit till all the above mentioned recommendations are complied with.
2. The ADC, Rupa, district West Kameng for kind information and necessary compliance.
3. Office copy.

(Koj Rinya, IFS)
Member Secretary

No.APSPCB-227/O.A. No.182/2024/EZ/NGT/1263-65

Date 09/06/2025

To,

Shri Rinchin Khandu Thongdok (Prop.)
M/s Firong Traders
Lingbhaktang Village, Rupa, District West Kameng,
Arunachal Pradesh

Sub: Directions under Section 31 A of Air (Prevention and control of Pollution) Act, 1981 regarding violation of environmental norms.

WHEREAS, inspection of stone crusher unit was conducted by team of officers of Arunachal Pradesh State Pollution Control Board (APSPCB) on 04/06/2025. The inspection team observed the following:

1. The plant was found not in operation.
2. The environment display board was not installed.
3. Permanent water sprinkler to control dust generated was not installed.
4. Conveyor belt was not covered.
5. Natural vegetation exists in and around the stone crusher unit.

WHEREAS, stone crusher unit functioning without pollution control measures, pose risk of deterioration of air quality in the area and associated health hazards.

WHEREAS, the inspecting team has made the following recommendations:

1. The Conveyer belt should be closed with CGI sheet.
2. The Environment display board should be installed.
3. Permanent water sprinkler should be installed.
4. Personal Protective Equipments (PPE's) should be provided to all the workers/staffs.
5. Regular water sprinkling should be done in the premises.

NOW THEREFORE, in view of the above and in exercise of powers under section 31 A of the Air (Prevention and control of Pollution) Act, 1981, following directions are issued for compliance:

1. The unit shall be closed down with stoppage or regulation of supply of electricity, water or any other service with immediate effect till such time the unit complies with the recommendations and pollution control measures.

(Koj Rinya, IFS)
Member Secretary

Member Secretary
APSPCB
Naharlagun

No.APSPCB-227/O.A. No.182/2024/EZ/NGT/1263-65

Date 19/8/2025

Copy to:

1. The Deputy Commissioner, Bomdila, district West Kameng for kind information and request to seal the unit till all the above mentioned recommendations are complied with.
2. The ADC, Rupa, district West Kameng for kind information and necessary compliance.
3. Office copy.

(Koj Rinya, IFS)
Member Secretary

No.APSPCB-227/O.A. No.182/2024/EZ/NGT/1257-59

Date 19/6/2025

To,

Shri Sange Khrieme Dorjee (Prop.)
M/s Sange Stone Crusher
Rupa, District West Kameng,
Arunachal Pradesh

Sub: Directions under Section 31 A of Air (Prevention and control of Pollution) Act, 1981 regarding violation of environmental norms.

WHEREAS, inspection of stone crusher unit was conducted by team of officers of Arunachal Pradesh State Pollution Control Board (APSPCB) on 04/06/2025. The inspection team observed the following:

1. The plant was found not in operation.
2. The environment display board was installed.
3. Permanent water sprinkler to control dust generated was installed.
4. Conveyor belt was not covered.

WHEREAS, stone crusher unit functioning without pollution control measures, pose risk of deterioration of air quality in the area and associated health hazards.

WHEREAS, the inspecting team has made the following recommendations:

1. The Conveyer belt should be closed with CGI sheet.
2. Personal Protective Equipments (PPE's) should be provided to all the workers/staffs.
3. The entire plant area are to be covered with green house bag/CGI sheet so as to avoid dust.
4. Regular water sprinkling should be done in the premises.

NOW THEREFORE, in view of the above and in exercise of powers under section 31 A of the Air (Prevention and control of Pollution) Act, 1981, following directions are issued for compliance:

1. The unit shall be closed down with stoppage or regulation of supply of electricity, water or any other service with immediate effect till such time the unit complies with the recommendations and pollution control measures.

(Koj Rinya, IFS)

Member Secretary
Member Secretary
APSPCB
Naharlagun

No.APSPCB-227/O.A. No.182/2024/EZ/NGT/1257-59

Date 09/06/2025

Copy to:

1. The Deputy Commissioner, Bomdila, district West Kameng for kind information and request to seal the unit till all the above mentioned recommendations are complied with.
2. The ADC, Rupa, district West Kameng for kind information and necessary compliance.
3. Office copy.

48
(Koj Rinja, IPS)
Member Secretary

Member Secretary
APSPCB
Naharlagan



No.APSPCB-227/O.A. No.182/2024/EZ/NGT/1254-58

Date 19/6/2025

To,

Shri Dondu Thongon (Prop.)
M/s Thongun Stone Crusher Unit
Rupa, District West Kameng,
Arunachal Pradesh

Sub: Directions under Section 31 A of Air (Prevention and control of Pollution) Act, 1981 regarding violation of environmental norms.

WHEREAS, inspection of stone crusher unit was conducted by team of officers of Arunachal Pradesh State Pollution Control Board (APSPCB) on 04/06/2025. The inspection team observed the following:

1. The plant was found not in operation.
2. The environment display board was installed.
3. Permanent water sprinkler to control dust generated was installed.
4. Conveyor belt was not covered.
5. Natural vegetation exists in and around the stone crusher unit.

WHEREAS, stone crusher unit functioning without pollution control measures, pose risk of deterioration of air quality in the area and associated health hazards.

WHEREAS, the inspecting team has made the following recommendations:

1. The Conveyor belt should be closed with CGI sheet.
2. Personal Protective Equipments (PPE's) should be provided to all the workers/staffs.
3. Regular water sprinkling should be done in the premises.

NOW THEREFORE, in view of the above and in exercise of powers under section 31 A of the Air (Prevention and control of Pollution) Act, 1981, following directions are issued for compliance:

1. The unit shall be closed down with stoppage or regulation of supply of electricity, water or any other service with immediate effect till such time the unit complies with the recommendations and pollution control measures.

(Koj Rinya, IFS)

Member Secretary

Member Secretary
APSPCB
Naharlagun

No.APSPCB-227/O.A. No.182/2024/EZ/NGT/ 1254-56

Date 19/6/2025

Copy to:

1. The Deputy Commissioner, Bomdila, district West Kameng for kind information and request to seal the unit till all the above mentioned recommendations are complied with.
2. The ADC, Rupa, district West Kameng for kind information and necessary compliance.
3. Office copy.

(Koj Rinya IFS)
Member Secretary

Member Secretary
APSPCB
Naharlagun



ANNEXURE - C

**GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER
RUPA: DISTRICT WEST KAMENG**

No.RJ-01/2018-19/

Dated Rupa, the 19th June 2025.

ORDER

Whereas, scientists from AP State Pollution Control Board, Naharlagun made a surprise inspection of the following crusher sites near Rupa on 04/06/2025:

1. M/s Karma Traders, Shersing Baw, Rupa;
2. M/s Firong Traders, Limbaktang, Rupa;
3. M/s Sange Stone Crusher, Rupa; and
4. M/s Thongon Stone Crusher Unit, Rupa.

Whereas, during the inspections though the crushers were not in operation, the APSPCB team found operating guidelines of NGT/ CPCB/ APSPCB not being complied on few grounds and accordingly recommendations were circulated; and

Therefore, in order to carry-out sealing of the units till the recommendations are complied with in toto in pursuance of APSPCB, Naharlagun letter No.APSPCB-227/O.A.182/2024/EZ/NGT dated 19/06/2025, a committee is hereby formed with the following members:

- | | |
|--------------------------------|----------------|
| 1. Smt Tsering Pentsom, EAC | : Chairperson; |
| 2. Shri Jotin Linggi, AMDO | : Member; and |
| 3. Insp P Payang, OC(PS), Rupa | : Member. |

Dated
19.6.25

(Lobsang Tsetan) APCS
Addl. Deputy Commissioner
Rupa: District West Kameng.
Addl. Deputy Commissioner
Rupa West Kameng District
Dated Rupa, Arunachal Pradesh 19th June 2025.

Memo No.RJ-01/2018-19/

Copy to:

1. The members of the committee (by name) for compliance. Recommendations made by APSPCB team vide letter No.APSPCB-227/O.A.182/2024/EZ/NGT dated 19/06/2025 is enclosed herewith.
2. PA to DC, West Kameng district, Bomdila.
3. The Member Secretary, APSPCB, Naharlagun.
4. The AMDO, Rupa.
5. Office copy.

Dated
19.6.25

(Lobsang Tsetan) APCS
Addl. Deputy Commissioner
Rupa: District West Kameng.
Addl. Deputy Commissioner
Rupa West Kameng District
Arunachal Pradesh

23 (21)

BOARD REPORT

In compliance to the Order of Arunachal Pradesh State Pollution Control Board (APSPCB) No. APSPCB-227/O.A No. 182/2024/EZ/NGT Dated 19/06/2025 and Board constitution Order of ADC, Rupa No. RJ-01/2018-19 Dated 19/06/2025, the Board members conducted inspection of the following crusher Units under Rupa Sub-Division on 20/06/2025:

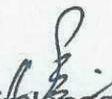
1. M/s Karma Traders, Shersing Baw, Rupa;
2. M/s Firong Traders, Lingbaktang, Rupa;
3. M/s Sange Stone Crusher, Rupa; and
4. M/s Thongon Stone Crusher Unit, Rupa.

The above crusher units were found non- operational at the time of inspection and as directed by Arunachal Pradesh State Pollution Control Board the following Crusher Units were **SEALED** on 20/06/2025 (Photographs enclosed).

1. M/s Karma Traders, Shersing Baw, Rupa;
2. M/s Sange Stone Crusher, Rupa; and
3. M/s Thongon Stone Crusher Unit, Rupa.

Regarding M/s Firong Traders, Lingbaktang, Rupa, it was found that the Hobar Belt of the Unit was removed & the crusher unit has been found defunct (Photographs Enclosed).

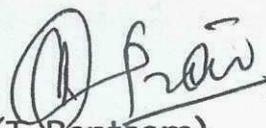
The Crusher Units listed in Sl. No. 1 to 3 were directed to comply with the Arunachal Pradesh State Pollution Control Board guidelines by 27/06/2025, failing which further action would be initiated.


(Jotin Linggi)

AMDO, Rupa

Member

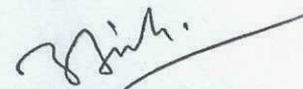
Asstt. Mineral Dev. Officer
Deptt. of Geology & Mining
Rupa, Arunachal Pradesh


(T. Pentsom)

EAC, Rupa

Chairperson

Extra Assl. Commissioner
Rupa : West Kameng District
Arunachal Pradesh


(Insp. P. Payang)

OC, PS, Rupa

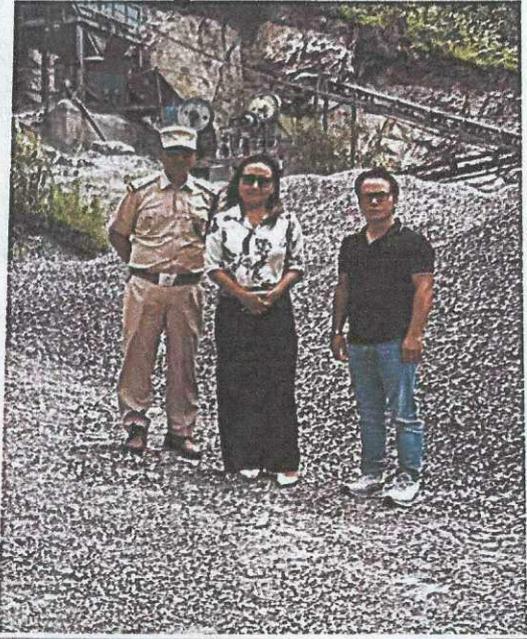
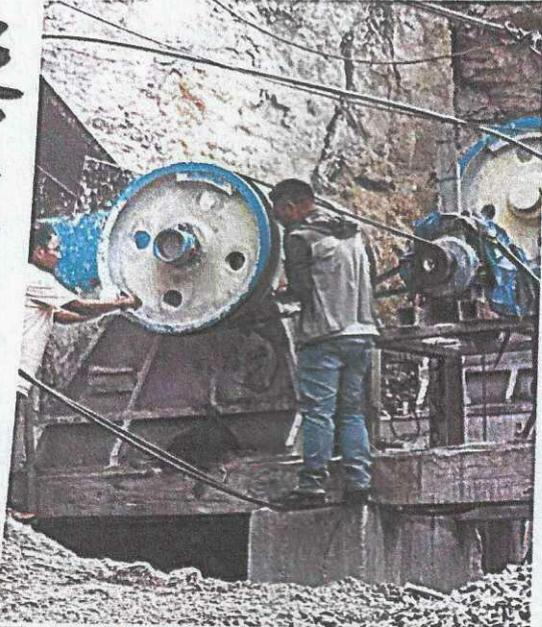
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Officer In-charge
Police Station
Rupa

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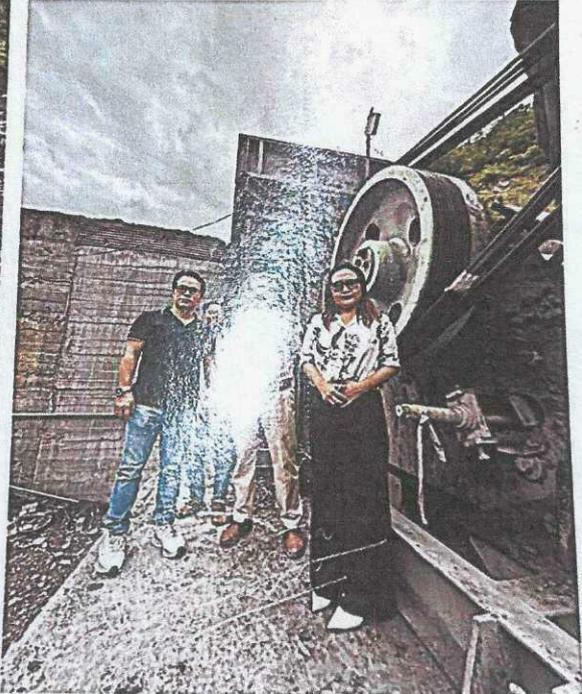
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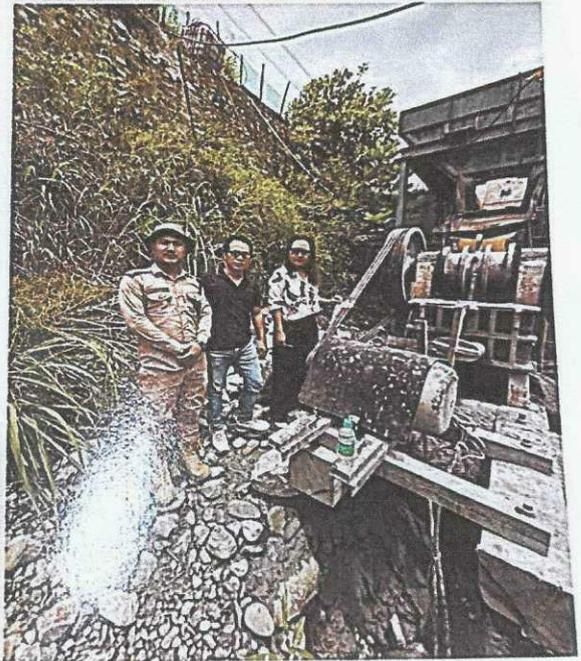
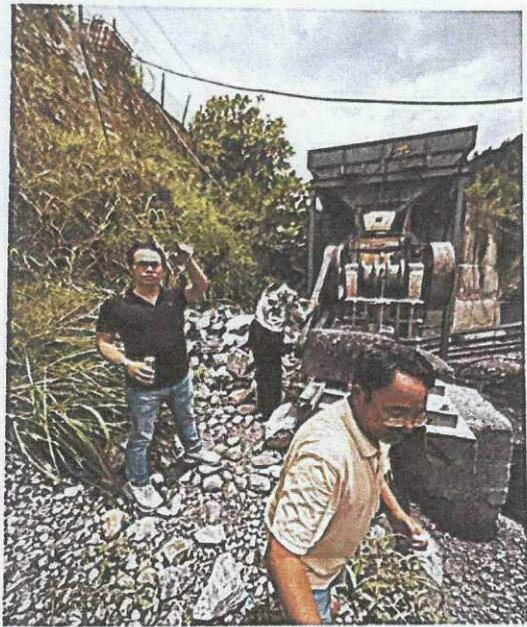
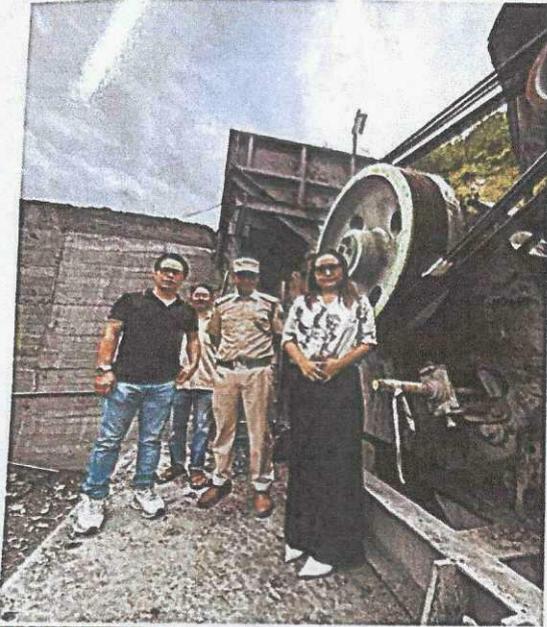
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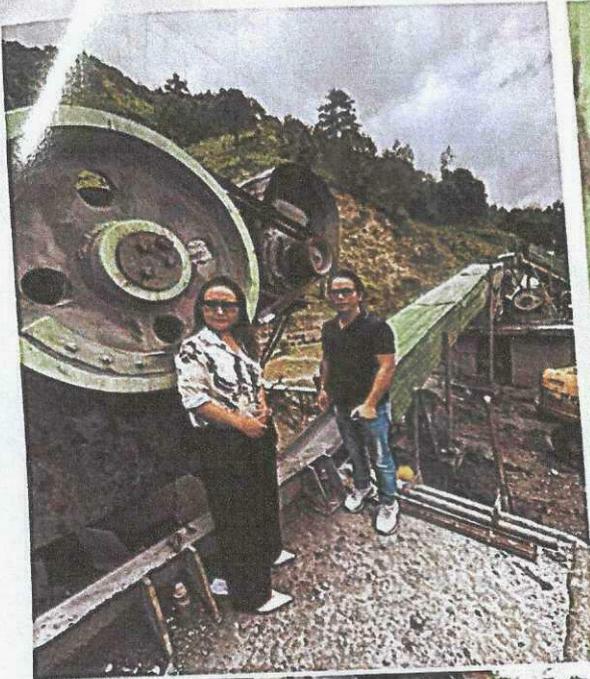
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CRUSHER

DATE: 20/06/2025

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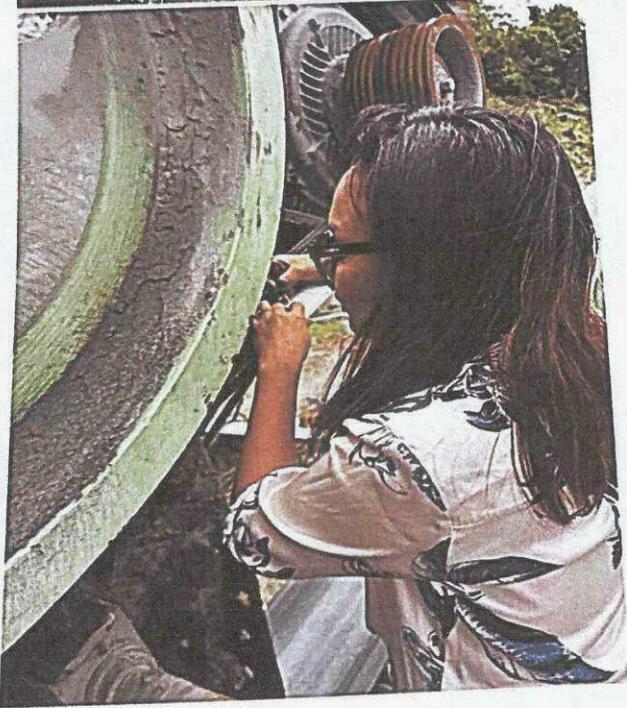
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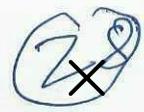


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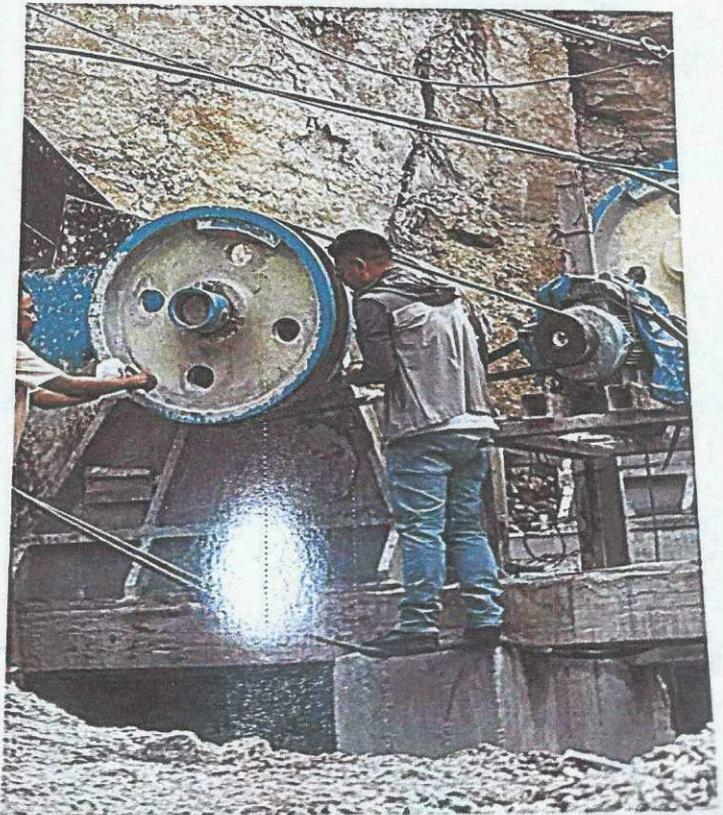
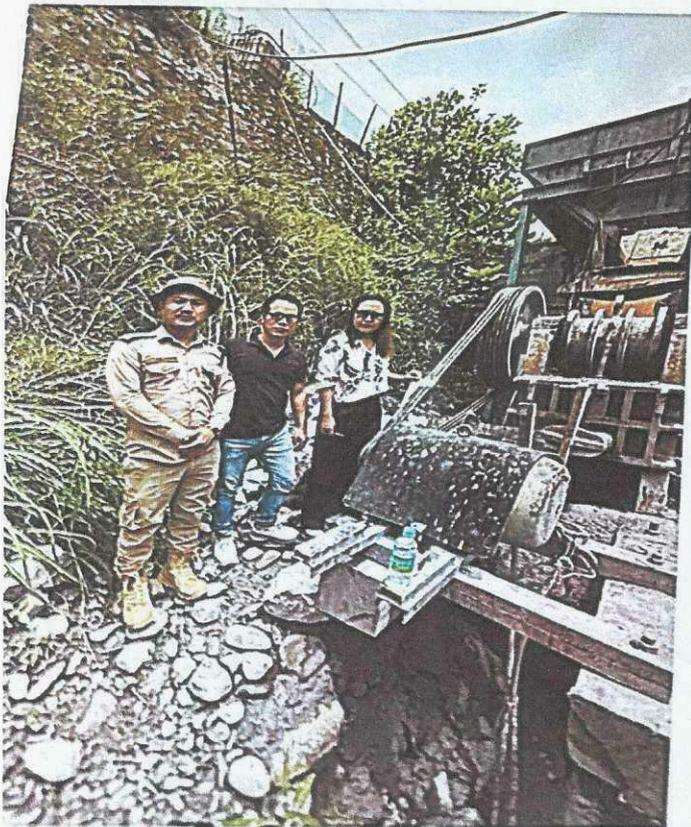
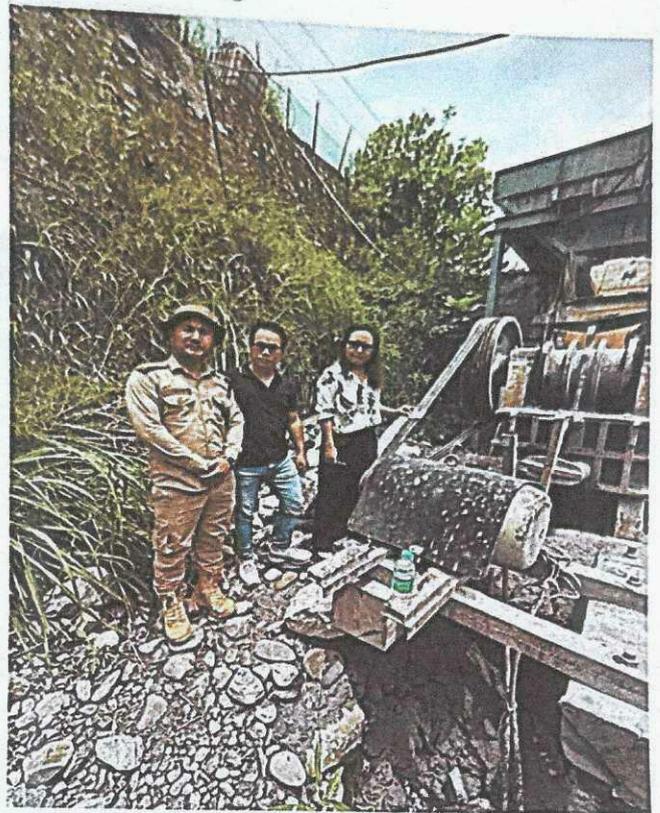
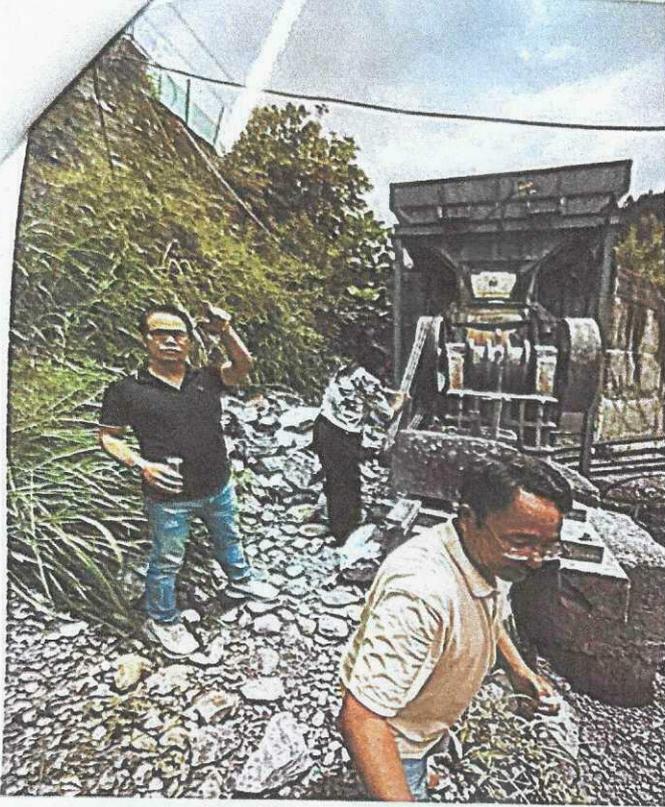


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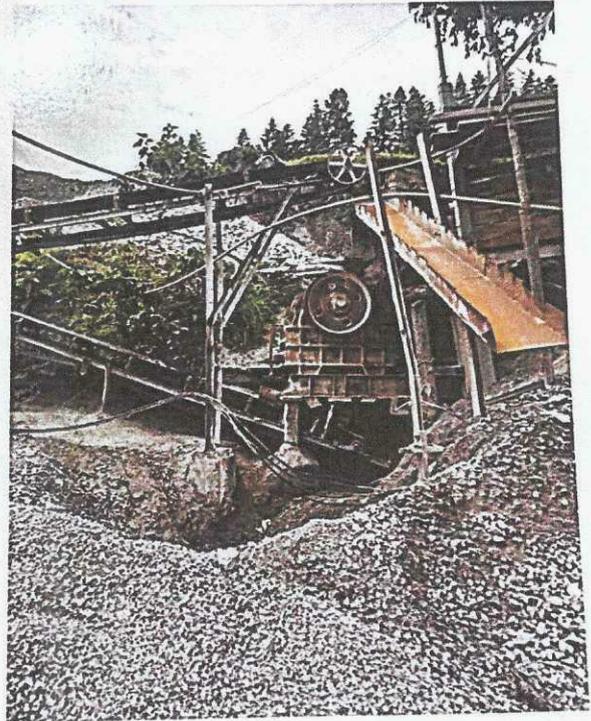
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